

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-827(PB)/2019

IN THE MATTER OF:

Ms. Shriya Mittal & Ms. Shalini Mittal
v.
Arena Superstructure Pvt. Ltd.

... Applicant/petitioner
... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 20.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant
For the Respondent

Mr. Siddhartha Patra, Adv.

ORDER

On the withdrawal application moved by the Applicant for withdrawal of (IB)-827(PB)/2019, the same is hereby **dismissed as withdrawn**. Accordingly IA-4733/2020 **is allowed**, and other if any, they are closed.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)